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Title: Amendments made by Rajya Sabha to the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2013.

MR. CHAIRMAN: Now, Item No. 20 (B), hon. Minister.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-fourth", the word "Sixty-fifth" be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure "2013", the figure "2014" be *substituted*.

MR. CHAIRMAN: The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-fourth", the word "Sixty-fifth" be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the figure "2013", the figure "2014" be *substituted*.

The motion was adopted.

MR. CHAIRMAN: We shall now take up each amendment made by Rajya Sabha to the Bill.

ENACTING FORMULA

MR. CHAIRMAN: The question is:

"That at page 1, line 1, *for* the word "Sixty-fourth", the word "Sixty-fifth" be *substituted*."

The motion was adopted.

CLAUSE 1

MR. CHAIRMAN: The question is:

"That at page 1, line 3, *for* the figure "2013", the figure "2014" be *substituted*.."

The motion was adopted.

...(Interruptions)

SHRI R.P.N. SINGH: Mr. Chairman, I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MR. CHAIRMAN : The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

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